

National Company Law Tribunal


Allahabad Bench

CP NO. 22/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE COMPANY: Lakshmi City Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 433/434 of Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	M.K. BAGRI	OL Allah	AD (NR)	
2.	Ankit Kumar Singh	PCS	Respondent	Ankit

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None for the petitioner company. Shri Ankit Kumar Singh, PCS for the Respondent Company. Shri M.K. Bagri, The OL for the Central Govt. They raised a question of maintainability of the present petition before this Tribunal in view of the statutory changes took place in the Companies Act, 2013 as the provision contained therein under the Section 252 now stands substituted with the relevant provision of the I & B Code. Further as per Central Govt. Ministry of Corporate Affairs Notification dated 29th June, 2017, the concerned parties are expected to submit necessary documents in respect of the winding up petition latest by 15th July, 2017, as per such Notification. This does not seem to have been complied with the petitioner nor today there is any representation from the petitioner. Hence, nothing contrary is placed before us to not to accept the submission as put forth by the learned OL and Respondent PCS that the present petition has now become infructuous.



Keeping in view of the above stated statutory position. The present petition cannot be maintainable and consequently is dismissed not only on the account of none appearance of the petitioner but also on becoming infructuous.

Notwithstanding the above, the parties concern are at liberty to move an appropriate application before the appropriate Forum under the I & B Code.

With the above stated observation, the petition stands finally disposed of.

— Sd —

Dated:12.09.2017

Shri H.P. Chaturvedi, Member (Judicial)

Typed by
P.K.Jyoti